

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA Nos. 196 & 194 of 2017
DFR NO. 1945 OF 2011**

Dated: 02nd March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Tamilnadu Generation & Distribution Corp. Ltd. ...Appellant(s)

Vs.

PPN Power Generating Co. Pvt. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Rohan Kothari
Ms. Shruti Iyer for R.1

ORDER

**IA No. 194 of 2017
(Appl. for condonation of delay in filing)**

Issue notice. Mr. Rohan Kothari takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 10.04.2017. Dasti, in addition, is permitted.

List the matter on **10.04.2017**. In the meantime, learned counsel for respondent No.1 may file reply on or before 31.03.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**